

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs)  
TIS HAZARI COURT, DELHI

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2572 | IT Cell/ 2026

Dated: 06 MAY 2026

CORRIGENDUM

In partial modification of the earlier notice dated 22.04.2026 and in compliance with the directions issued by the Hon'ble eCommittee, Supreme Court of India, it is hereby informed that the timeline for going live of the upgraded Version 4.0 of the eCourts Services Mobile App, which was launched during the National Conference on Judicial Process Re-engineering and Digital Transformation held in April, 2026 and was earlier scheduled for 05.05.2026, has now been extended up to 13.05.2026.

All Advocates, Litigants, Court Staff, and other stakeholders are hereby requested to mandatorily take backup of their saved case data by using the "Export" feature available in the existing version of the mobile application within the extended timeline.

It is further clarified that failure to take such backup may result in permanent loss of saved case data, particularly in the event of any technical issues during the upgrade process.



(SANJAY BANSAL)

District Judge/

Chairman (IT & Digitization),  
Centralized Computer Committee  
Delhi District Courts